NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.105/(MAH)/2013 CA No. 64/2015

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE PARTIES: Ms. Padmnabha Anantrao Panditrao V/s.

M/s. Panditrao Mines & Minerals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

	<u>S. No.</u>	NAME	DESIG	NATION	SIGNATURE
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<u>ORDER</u> <u>TCP No.105/397-398/CLB/MB/MAH/2013</u>

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Representative of the Respondent is seeking adjournment on the same ground that the Report of the Forensic Examination is still awaited.

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- 3. Time and again asking for adjournment on this ground is vehemently objected by the Learned Representative of the Petitioner.
- 4. In the light of the observations in the past dated 08.04.2015, the Respondent is therefore granted last chance to submit the Report otherwise, the matter shall be proceeded on merits and the evidences on record.
- 5. Adjourned to **19.04.2017** for final hearing.

09.03.2017.

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Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)